

Self-employment Programme for Urban Poor (SEPUP) and Scheme for Urban Micro Enterprises (SUME).

Under the SEEU, the loans to the extent of Rs. 35,000/- for industrial ventures, Rs. 25,000/- for service ventures and Rs. 15,000/0 for business ventures are provided to the the educated unemployed youth, who are matriculates and above and the age group of 18-35 years and whose family income does not exceed Rs. 10,000/- per annum. The Central Government provides subsidy at the rate of 25% of the project cost. The scheme extends to the whose of India excluding cities having population of more than 1 million as per 1981 census.

Under the SEPUP, the assistance not exceeding Rs. 5,000/- is provided to the beneficiaries whose family income does not exceed Rs. 7,200/- per annum. The subsidy at the rate of 25% of the loan amount is provided by the Central Government. The programme covers all metropolitan urban and semi-urban centres having a population of 10,000 and above as per 1981 census and the areas not covered by Integrated Rural Development Programme (IRDP).

Under SUME, assistance exceeding Rs. 15,000/- in respect of Scheduled Castes/ Scheduled Tribes/Women beneficiaries and Rs. 12,000/- in respect of other is provided with subsidy @ 25% of the project cost subject to the maximum subsidy of Rs. 5,000/

- to the Scheduled Castes/Scheduled Tribes/ Women beneficiaries and Rs. 4,000/- to others. The unemployed urban poor whose family income does not exceed Rs. 7,200/- per annum residing in metropolitan area, cities and towns with a population of 10,000 and above as per 1981 census and areas where IRDP is not implemented are covered under the scheme.

The implementing agencies given due publicity for these schemes in the local news papers and other media in order to popularise them. The progress of various development schemes and the banks participation in them is also discussed and reviewed at various District Level Coordination Forums created for this purposes.

Export of Sugar to USA and EEC Countries

1489. DR. SHALENDRANATH SHRI-VASTAVA: Will the Minister of COMMERCE be pleased to state the quantity of sugar in tonnes exported to the European Economic Community countries and the United States of America during the years 1988-89 and 1989-90 and the target fixed for the year 1990-91?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAM DAS PATEL): The figures of export of sugar during the years in question to EEC countries and the USA are as under:

Qty. in MTs.

<i>Year</i>	<i>EEC</i>	<i>USA</i>
<i>1</i>	<i>2</i>	<i>3</i>
1988-89	10,000	6,780

<i>Year</i>	<i>EEC</i>	<i>USA</i>
<i>1</i>	<i>2</i>	<i>3</i>
1989-90	10,000	7,843
1990-91*	10,000	15,000 (approximately)

* (Deadlines for shipment to EEC and USA are 30.6.1991 and 30.9.1991 respectively).

Source: State Trading Corporation of India Ltd. (STC)

Transfer of Minority Community Employees in Banks

1490. SHRI MORESHWAR SAVE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have issued a circular regarding transfer of bank employees belonging to minority communities to safer zones;

(b) the number of such employees who intended to get transferred from the valley; and

(c) the number of employees, out of them, transferred to safer zones?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) to (c). Government have not issued any such instructions to the banks in respect of their employees belonging to minority communities. However the banks have been advised that, as a temporary measure, in view of the hardships being faced by some of the employees posted in the Kashmir Valley, they may consider accomodating their employees in a judicious manner, keeping in

mind the exigencies of work and without seriously affecting the working of their branches, their requests for tranfers to other areas. Since transfers/postings of bank employees from one area/branch to another area/branch is a continuous process, no data with regard to such transfers can be provided.

[*Translation*]

Economic Offenders

1491. SHRI GANGA CHARNA LODHI: Will the Minister of FINANCE be pleased to state:

(a) the details of the economic offenders among the top twenty industrial houses of the country, together with the details of offences they were charged with during the last two years till date and the amount of money involved in each case; and

(b) whether the Government propose to set up special courts for the speedy disposal of cases of economic offences?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) The information is being collected and will be laid on the Table of the House.

(b) Special Courts are already functioning in a number of States for the speedy disposal of cases pertaining to economic offences.